

**GOVERNMENT OF INDIA  
MINISTRY OF HOUSING AND URBAN AFFAIRS**

**RAJYA SABHA**

**UNSTARRED QUESTION NO. 240  
TO BE ANSWERED ON FEBRUARY 03, 2021**

**ARHCs SCHEME FOR MIGRANT LABOURERS**

**NO. 240. SHRI PRABHAKAR REDDY VEMIREDDY:**

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) the aims and objectives of Affordable Rental Housing Complexes (ARHCs) scheme for migrant labourers;
- (b) whether the scheme has been launched, if so, whether it is on pilot basis or on regular basis;
- (c) the details of parameters identified for this project;
- (d) the details of Government-funded houses in various cities of the country, city-wise and State-wise; and
- (e) the role of private sector in this initiative?

**ANSWER**

**THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE  
MINISTRY OF HOUSING AND URBAN AFFAIRS**

**(SHRI HARDEEP SINGH PURI)**

(a) to (c): Affordable Rental Housing Complexes (ARHCs), a sub-scheme under Pradhan Mantri Awas Yojana - Urban (PMAY-U) for providing accommodation at affordable rent to urban migrants/poor has been launched on 31.07.2020 by the Ministry of Housing and Urban Affairs (MoHUA).

The objective of this scheme is to provide dignified living with necessary civic amenities to urban migrants/poor near their workplace at affordable rent. It aims to create a conducive environment by incentivizing Public/Private Entities to leverage investment for creating affordable rental housing stock, if they have available vacant land.

This Scheme is implemented through the following two Models:

Model-1: Utilizing existing Government funded vacant houses in cities by converting them into ARHCs under Public Private Partnership mode or by public agencies.

Model-2: Incentivizing Private/Public Entities to Construct, Operate and Maintain ARHCs on their own vacant land.

The beneficiaries for ARHCs are urban migrants/poor from Economically Weaker Section (EWS)/Low Income Group (LIG) category.

(d): The States/Union Territories (UTs) have been requested to identify stock of unoccupied houses in the cities which are readily available for converting into ARHCs under Model-1 after making them livable.

(e): Private players will be encouraged to participate under both the models of ARHC Scheme. Under Model-1, State/UT/Urban Local Body (ULB) will select a Concessionaire through Request for Proposal (RFP) to develop existing Government funded vacant housing complexes to be used as ARHCs for a period of 25 years under Repair/Retrofit, Develop, Operate and Transfer (RDOT) mode.

Large chunks of vacant lands are lying unutilized with Industries, Trade Associations, Manufacturing Companies, Educational/Health Institutions, Development Authorities, Housing Boards, Central/State Public Sector Undertakings (PSUs) and other such Entities. Under Model-2, ARHCs will be constructed, operated and maintained by these Public/Private Entities on their own available vacant land for a period of 25 years by themselves.